

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 553**

**TO BE ANSWERED ON THE 4<sup>TH</sup> FEBRUARY, 2026/ MAGHA 15, 1947 (SAKA)**

**PREVENTION OF CYBER FINANCIAL FRAUD**

**553 # SMT. DARSHANA SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the new Standard Operating Procedures (SOPs) implemented recently by the Ministry in view of the rising incidents of cyber financial fraud in the country;**

**(b) the steps taken under these SOPs to strengthen coordination mechanisms with States and Union Territories;**

**(c) the State-wise details indicating increase or decrease in cases of cyber financial crimes during the last three years; and**

**(d) the arrangements made by the Ministry for public awareness and expeditious grievance redressal in order to protect citizens from such crimes?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) to (d): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.**

**A comprehensive Standard Operating Procedure (SOP) has been issued by the Central Government on 2nd January 2026. It provides a uniform, victim-centric framework for handling complaints through the National Cybercrime Reporting Portal (NCRP) and Citizen Financial Cyber Fraud Reporting and Management System (CFCFRMS). The Standard Operating Procedure (SOP) for NCRP-CFCFRMS outlines a dedicated Coordination Mechanism to enhance collaboration, particularly with States and Union Territories, whose police agencies are integral stakeholders in the system.**

**The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2023. As per the data published by the NCRB, State/UT-wise cases registered under Fraud for Cyber Crimes (involving communication devices as medium/target) during the period from 2021 to 2023 are at the Annexure.**

**The Central Government has taken various initiatives to create public awareness and expeditious grievance redressal in order to protect citizens from cyber financial fraud which, inter-alia, include:-**

- i. The ‘National Cyber Crime Reporting Portal’ (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the I4C,**

**to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.**

- ii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. Till 31.12.2025, financial amount of more than Rs. 8,189 Crore has been saved in more than 23.61 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.**
- iii. Caller Tune Campaign: I4C in collaboration with the Department of Telecommunications (DoT) has launched a caller tune campaign with effect from 19.12.2024 for raising awareness about cybercrime and promoting the Cybercrime Helpline Number 1930 & NCRP portal. The caller tunes were also being broadcast in English, Hindi and 10 regional languages by Telecom Service Providers (TSPs). Six versions of caller tunes were played which cover various modus-operandi, namely, Digital Arrest, Investment Scam, Malware, Fake Loan App, Fake Social Media Advertisements.**

- iv. The Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in Delhi Metros, use of social media influencers to create special posts, campaign through Prasar Bharti and electronic media, special programme on Aakashvani.**
- v. In partnership with DD News, I4C conducted a cybercrime awareness campaign running through Weekly Show Cyber-Alert starting from 19th July 2025 for 52 Weeks.**
- vi. To further spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include; dissemination of messages through SMS, I4C social media account i.e. X (formerly Twitter) (@CyberDost), Facebook (CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh Mela 2025 & Suraj Kund Mela 2025, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.**

**State/UT-wise Cases Registered under Fraud for Cyber Crimes during 2021-2023**

SL	State/UT	2021	2022	2023
1	Andhra Pradesh	952	984	909
2	Arunachal Pradesh	2	0	0
3	Assam	82	16	0
4	Bihar	1373	1441	2611
5	Chhattisgarh	67	42	29
6	Goa	1	11	0
7	Gujarat	208	108	112
8	Haryana	52	44	11
9	Himachal Pradesh	6	9	7
10	Jharkhand	79	98	43
11	Karnataka	6	0	0
12	Kerala	16	26	117
13	Madhya Pradesh	89	180	91
14	Maharashtra	1678	2202	2075
15	Manipur	0	0	0
16	Meghalaya	0	0	0
17	Mizoram	0	0	0
18	Nagaland	0	0	0
19	Odisha	1205	957	1362
20	Punjab	29	61	25
21	Rajasthan	371	292	84
22	Sikkim	0	0	0
23	Tamil Nadu	107	251	887
24	Telangana	7003	9581	10626
25	Tripura	0	0	0
26	Uttar Pradesh	614	766	287
27	Uttarakhand	0	31	18
28	West Bengal	40	30	7
	<b>TOTAL STATE(S)</b>	<b>13980</b>	<b>17130</b>	<b>19301</b>
29	A&N Islands	0	0	0
30	Chandigarh	0	2	0
31	D&N Haveli and Daman & Diu	0	0	0
32	Delhi	19	331	163
33	Jammu & Kashmir	8	7	2
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	0	0	0
	<b>TOTAL UT(S)</b>	<b>27</b>	<b>340</b>	<b>165</b>
	<b>TOTAL (ALL INDIA)</b>	<b>14007</b>	<b>17470</b>	<b>19466</b>

Source: 'Crime in India' published by NCRB.